

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION(CRIMINAL)Diary No(s).14377/2024

ABBAS ANSARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 05-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth Kaushik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner, at the outset, states that since the funeral rites of the petitioner's father are already over, the petitioner wishes to amend the Writ Petition, so as to enable him to attend the Fatiha scheduled to be held on 10.04.2024.
2. Issue notice, returnable on 09.04.2024.
3. Dasti as well as through the standing counsel for the State of U.P.
4. The petitioner shall serve a copy of the amended Writ Petition on the respondent-State for the date fixed.
5. The Registry is directed to list the matter on 09.04.2024 and, if need be, after seeking prior approval of Hon'ble the Chief Justice of India.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR(PREETHI T.C.)
COURT MASTER (NSH)